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ITEM NO.28

COURT NO.3

SECTION IX

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)...CC No(s).1738/2017
(Arising out of impugned final judgment and order dated 30/08/2016
in WP No. 2547/2016 passed by the High Court of Bombay at
Aurangabad)

RUKHMANBAI W/O SANTOSH CHINCHOLE AND ORS Petitioner(s)

VERSUS

DIGAMBAR PATILBA WAGH AND ORS Respondent(s)

(With appln. (s) for c/delay in filing and refiling SLP)

Date : 30/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Uday B. Dube,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned counsel for the
petitioners and perused the relevant material.

Application for exemption from filing
official translation is allowed.

Delay condoned.

We do not find any legal and valid ground
for interference. The Special Leave Petition is
dismissed.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master